

12 hrs.

PAPERS LAID ON THE TABLE
AMENDMENTS TO COAL MINES
(CONSERVATION AND SAFETY) RULES

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952, a copy of each of the following Notifications making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954:—

- (i) S.R.O. No. 197 dated the 19th January, 1957.
- (ii) S.R.O. No. 298 dated the 26th January, 1957.
- (iii) S.R.O. No. 2244 dated the 6th July, 1957.
- (iv) S.R.O. No. 2245 dated the 6th July, 1957.
- (v) S.R.O. No. 2551 dated the 10th August, 1957. (Placed in Library, See No. LT-1500/59).

REPORTS ON SECOND GENERAL ELECTIONS
AND BYE-ELECTIONS

The Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table a copy of each of the following papers:—

- (1) Report on the Second General Elections in India, 1957—Volume II (Statistical)
 [Placed in Library, See No. LT-1501/59]
- (2) Results of bye-elections held between April, 1957 and March, 1959. (Placed in Library, See No. LT-1502/59).

NOTIFICATION ISSUED UNDER MINES AND
MINERALS (REGULATION AND DEVELOP-
MENT) ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to re-lay on the Table a

copy of Notification No. G.S.R. 349, dated the 28th March, 1959, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. (Placed in Library, See No. LT-1850/59).

NOTIFICATION ISSUED UNDER INTER-
STATE CORPORATIONS ACT

Shri Datar: Sir, I beg to lay on the Table, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957, a copy of the Bombay Board and Faculty of Ayurvedic and Unani Systems of Medicine (Re-constitution and Re-organisation) Order, 1959, published in Notification No. G.S.R. 615, dated the 21st May, 1959. (Placed in Library, See No. LT-1503/59).

NOTIFICATIONS ISSUED UNDER ALL
INDIA SERVICES ACT

Shri Datar: Sir, I beg to lay on the Table a copy of each of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (i) G.S.R. No. 881 dated the 1st August, 1959, making certain amendments to the Indian Administrative Service (Pay) Rules, 1954
- (ii) G.S.R. No. 882 dated the 1st August, 1959, making certain amendments to the Indian Police Service (Pay) Rules, 1954. (Placed in Library, See No. LT-1504/59).

NOTIFICATIONS ISSUED UNDER FOREIGN
EXCHANGE REGULATION ACT

The Deputy Minister of Finance (Shri B. E. Bhagat): Sir, I beg to re-lay on the Table, under sub-section (3) of Section 27 of the Foreign Exchange Regulation Act, 1947 a copy of each of the following Notifications:—

- (i) G.S.R. No. 179 dated the 14th February, 1959 making certain further amendments to

the Foreign Exchange Regulation Rules, 1952. (Placed in Library, See No. LT-1876/59).

- (i) G.S.R. No. 192 dated the 14th February, 1959. (Placed in Library, See No. LT-1377/59)

AMENDMENT TO CENTRAL EXCISE RULES

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—

- (i) G.S.R. No. 545 dated the 9th May, 1959.
 (ii) G.S.R. No. 597 dated the 23rd May, 1959.
 (iii) G.S.R. No. 619 dated the 30th May, 1959
 (iv) G.S.R. No. 703 dated the 20th June, 1959.
 (v) G.S.R. Nos. 788 and 789 dated the 11th July, 1959.
 (vi) G.S.R. No. 885 dated the 1st August, 1959. (Placed in Library, See No. LT-1595/59).

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (i) G.S.R. No. 700 dated the 20th June, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
 (ii) G.S.R. No. 701 dated the 20th June, 1959.
 (iii) G.S.R. No. 727 dated the 27th June, 1959.

(iv) G.S.R. No. 721 dated the 27th June, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(v) G.S.R. No. 722 dated the 27th June, 1959.

(vi) G.S.R. No. 753 dated the 4th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(vii) G.S.R. No. 756 dated the 4th July, 1959.

(viii) G.S.R. No. 790 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(ix) G.S.R. No. 791 dated the 11th July, 1959

(x) G.S.R. No. 792 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

(xi) G.S.R. No. 793 dated the 11th July, 1959

(xii) G.S.R. No. 794 dated the 11th July, 1959 making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.

(xiii) G.S.R. No. 795 dated the 11th July, 1959. (Placed in Library, See No. LT-1506/59).

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

Shri B. E. Bhagat: Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (1) G.S.R. No. 698 dated the 20th June, 1959 making certain